

MR. SPEAKER : The question is :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of a part of the financial year 1996-97, be taken into consideration."

*The motion was adopted.*

MR. SPEAKER : The House will now take up clause by clause consideration of the Bill.

The question is :

"That clauses 2 and 3 stand part of the Bill."

*The motion was adopted*

*Clauses 2 and 3 were added to the Bill.*

MR. SPEAKER : The question is :

"The Schedule stand part of the Bill."

*The Motion was adopted.*

*The Schedule was added to the Bill.*

MR. SPEAKER : The question is :

"That clause 1, the Enacting Formula and the Long Title stand part of the Bill."

*The Motion was adopted.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRI P. CHIDAMBARAM : Sir, I beg to move :

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

*The motion was adopted.*

[English

MR. SPEAKER : Now, the House will take up half-an-hour discussion, Shrimati Sumitra Mahajan to speak.

...(Interruptions)

KUMARI MAMATA BANERJEE (CALCUTTA SOUTH) : Sir, it is your commitment that after passing the Finance Bill, the Bill in respect of women would be taken up.

MR. SPEAKER : If the House agrees, I have no objection to it. Since it is a Women's Bill, if you agree, we can take it up.

KUMARI MAMATA BANERJEE : Madam, why can we not have it tomorrow ? We can discuss it tomorrow.

MR. SPEAKER : It has to be taken up tomorrow at 6 p.m. because tomorrow is the Private Members' Business.

SHRIMATI SUMITRA MAHAJAN (INDORE) : If you give me the chance tomorrow, I will speak.

KUMARI MAMATA BANERJEE : Madam, tomorrow you can speak. Sir, you said something in the morning about the Women's Bill. How long will we have to wait?

SHRIMATI SUMITRA MAHAJAN : I will speak tomorrow. Tomorrow, after the Private Members' Business, will you allow me ?

MR. SPEAKER : Yes. Tomorrow, at six of the clock we have to take it up.

...(Interruptions)

MR. SPEAKER : Now, the Prime Minister has to be told about it. We have one more Bill to pass, that is, the Working Journalists Bill. In the Business Advisory Committee, it was agreed that it would be passed without discussion.

KUMARI MAMATA BANERJEE : It is a very important bill. I congratulate you for this Bill because you have worked hard for this Bill. There is only one thing.

MR. SPEAKER : I do not know about it. The decision of the BAC was to pass it without discussion.

KUMARI MAMATA BANERJEE : They should get proper justice.

17.39 hrs.

WORKING JOURNALISTS AND OTHER NEWSPAPER  
EMPLOYEES (CONDITIONS OF SERVICE)  
AND MISCELLANEOUS PROVISIONS  
(AMENDMENT) BILL, 1996\*

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : Sir, I beg to move\*\* :

"That the Bill further to amend the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955, as passed by Rajya Sabha, be taken into consideration."

\* Published in the Gazette of India, Extraordinary, Part-II, Section 2, dated 12.9.96.

\*\* Moved with the recommendation of the President.

MR. SPEAKER : The question is :

"That the Bill further to amend the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955, as passed by Rajya Sabha, be taken into consideration."

*The motion was adopted.*

MR. SPEAKER : The House will now take up clause by clause consideration of the Bill.

The question is :

"That clauses 2 and 3 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 were added to the Bill.*

MR. SPEAKER : The question is :

"That clause 1, the Enacting Formula and the Long Title stand part of the Bill."

*The Motion was adopted*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRI M. ARUNACHALAM : Sir, I beg to move:

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

*The motion was adopted.*

17.40 hrs.

CONSTITUTION (EIGHTY-FIRST AMENDMENT) BILL

*(Insertion of new articles 330A and 332A)*

*[English]*

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : Sir, I beg to move :

"That a Bill further to amend the Constitution of India, be taken into consideration."

This is a special day in the history of our country ...*(Interruptions)*

*[Translation]*

PROF. RASA SINGH RAWAT (AJMER) : I am on a point of order.

MR. SPEAKER : Please tell the rule.

PROF. RASA SINGH RAWAT : Sir, I welcome it but I have to get some information.

MR. SPEAKER : If I allow you, I will have to allow others also.

PROF. RASA SINGH RAWAT : Sir, the Government should accept it but it has not figured in the Supplementary list.

MR. SPEAKER : It has figured in the original list of business. Therefore, there is no need of supplementary list.

*[English]*

SHRI RAMAKANT D. KHALAP : I repeat it. This is a special day in the history of our country. Perhaps, it is the first time in the history of our country or of our world that any legislature of the country is taking up a Bill to provide reservations for women in the Parliament.

*[Translation]*

KUMARI MAMATA BANERJEE (CALCUTTA SOUTH): No, such a provision is already there in South Africa.

*[English]*

SHRI RAMAKANT D. KHALAP : Personally, I feel very proud today to associate myself with this Bill which is intended to bring about a provision to reserve one-third membership for women in the Lok Sabha and in our legislatures.

SHRI SHARAD PAWAR (BARAMATI) : Including Goa.

SHRI RAMAKANT D. KHALAP : As I move this Constitution Amendment Bill, I recall with happiness the promise given to our countrymen by our beloved Prime Minister and by the United Front who have formed this Government. For years together, people talked about giving representation to women in the legislatures. This discussion is held from the highest pedestal possible, yet no political party, no Government really showed any concern for giving this representation to women. We are redeeming our promise. As mentioned in the Common Minimum Programme of the United Front Government, we are putting forward this Bill for consideration in this very first session.

The women *Shakti* is well-known ... *(Interruptions)* *Nari Shakti, Mahila Shakti* is well-known. This country's culture is based on worship of woman.

SHRI SOMNATH CHATTERJEE (BOLPUR) : Also Draupadi ... *(Interruptions)*

*[Translation]*

KUMARI UMA BHARATI (KHAJURAHO) : On one hand we talk of the world and on the other hand, we are making a fun of it.

*[English]*

SHRI RAMAKANT D. KHALAP : We worship our mothers. Women has a special place in our culture.